

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRIAL DEVELOP-

MENT/औद्योगिक विकास मंत्रालय में राज्य मंत्री  
( SHRI GHANSHYAM OZA ) : (a)  
Presidential Rule was proclaimed in West  
Bengal on 29-6-71. As per information received  
from the State Government, 23 closed units  
were reopened during the period 30-6-71 to  
4-11-71.

(b) and (c) The President of India promul-  
gated an Ordinance on the 1st November,  
1971 to amend suitably the Industries (Develop-  
ment & Regulation) Act, 1951 for this purpose,

(d) and (e) Data available for the period  
from 30-6-71 to 23-10-71 show that no industrial  
Licence has been issued for setting up new  
industrial undertakings in West Bengal.

For the same period, namely, 30-6-71 to  
23-10-71, 7 industrial Licences have been  
issued for setting up new industrial under-  
takings in Maharashtra. However, 18 Licences  
and 16 Letters of intent of all types were issued  
for West Bengal as against 39 Licences and 53  
Letters of intent of all types issued for Maha-  
rashtra during this period.

POLICE RAID IN SUBHASNAGAR, DUM DUM

326. SHRI NIREN GHOSH : Will the  
Minister of HOME AFFAIRS / गृह मंत्री  
be pleased to state .

(a) whether it is a fact that Shri Soumitra  
Sankar Bhattacharya and Shri Arun Nandi were  
untraceable after their arrest by the police  
during their raid in Subhasnagar, Dum Dum  
on the 25th October, 1971;

(b) if so, what are the facts of the case,

(c) whether Government propose to set  
up an all parties Committee to enquire into the  
whereabouts of Sarvashri Soumitra Sankar  
Bhattacharya and Arun Nandi; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF HOME AFFAIRS/गृह मंत्रा-  
लय में उपमंत्री ( SHRI F. H. MOHSIN ) :  
(a) to (d) Facts are being ascertained from  
the State Government.

BURNING OF HOUSES AT DAKSINDARI IN  
DUM DUM

327. SHRI NIREN GHOSH : Will  
the Minister of HOME AFFAIRS / गृह मंत्री  
be pleased to state .

(a) the number of houses which were  
burnt down at Daksindari, Dum Dum on  
October 13, 1971, the day of the General strike  
and Hartal in West Bengal,

(b) whether it is a fact that an old woman  
and a 3-year old child were burnt to death  
inside the blazing houses,

(c) whether Government propose to set  
up an all-parties Enquiry Committee to probe  
into the matter, and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS/गृह मंत्रा-  
लय में राज्य मंत्री ( SHRI K. C. PANT ) :

(a) to (d) According to the information received  
from the Government of West Bengal, on  
the 13th October, 1971, some miscreants set on  
fire a number of huts in Nehru Colony Bustee  
and Shashtri Colony Bustee at Dakshindari,  
Dum Dum. A police party rushed to the spot  
immediately. It was subjected to heavy barrage  
of brickbattling, cracker throwing and occasional  
bursts from pipeguns. The police opened fire  
in self defence. When the mob dispersed the  
police captured 6 miscreants with kerosene oil  
tins, swords, lathis, stolen utensils, etc. The  
fire was extinguished by fire brigade. As,  
however, most of the huts were built of thatch  
and bamboo-matting, the fire quickly destroyed  
40 huts in the above two Bustees. An old  
woman was also burnt to death. A case has  
been registered in Dum Dum P. S. and investi-  
gations are in progress. Since investigations  
under law are in progress, it is not proposed to  
set up an all parties enquiry committee to under-  
take any separate inquiry into the incident.

STATIONING OF THE C. I. S. F  
IN KERALA

328. SHRI G. GOPINATHAN NAIR :  
Will the Minister of HOME AFFAIRS/  
गृह मंत्री be pleased to state .

(a) whether the Government of Kerala  
have made any representation to Central  
Government on the stationing of the Central  
Industrial Security Force in Kerala;

(b) if so, what is the nature of the representation; and

(c) what is the reaction of the Central Government to the representation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS / गृह मंत्रालय में राज्य मंत्री (SHRI K. C. PANT) :

(a) No, Sir.

(b) and (c) Do not arise.

#### UNEMPLOYMENT IN KERALA

329. SHRI G. GOPINATHAN NAIR : Will the Minister of PLANNING/ योजना मंत्री be pleased to refer to the reply to the Starred Question No. 522 given in the Rajya Sabha on the 12th August, 1971 and state :

(a) whether the Planning Commission has taken any decision on the findings of the Committee appointed by the Government of Kerala to study the problem of unemployment in the State; and

(b) if so, what are the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING / योजना मंत्रालय में राज्य मंत्री (SHRI MOHAN DHARIA) :

(a) and (b) A statement is laid on the Table of the House.

#### STATEMENT

The Government of Kerala had forwarded for consideration of the Planning Commission the report of the Committee on Unemployment set up by them. The feasibility of these proposals was considered by the Planning Commission in consultation with the various Central Ministries and the Kerala Government. In the light of these discussions, the Planning Commission has suggested that some of the proposals, which are intended to benefit the educated unemployed, might be taken up by the State Government expeditiously. The State Government's proposals in this regard are awaited. As the other schemes required considerable preparatory work and scrutiny before they could be accepted, it has been suggested to the State Government that they might undertake necessary studies and preparation of detailed project reports in respect of these programmes for which token provisions might be included in the State's Annual plans. These suggestions have been communi-

cated by the Planning Commission to the State Government for further action.

#### RECOMMENDATIONS OF THE CAR PRICES INQUIRY COMMISSION

330. SHRI G. GOPINATHAN NAIR : Will the Minister of INDUSTRIAL DEVELOPMENT/ औद्योगिक विकास मंत्री be pleased to state :

(a) whether it is a fact that the Car Prices Inquiry Commission has recommended that stricter control should be exercised on the quality and the price of the products of ancillary suppliers; and

(b) if so, what steps have been taken by Government in that direction?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT/ औद्योगिक विकास मंत्रालय में राज्य मंत्री (SHRI GHANSHYAM OZA) : (a) Yes, Sir.

(b) It will not be possible to exercise any direct control over the very large number of ancillary products. However, Government has taken the following steps to improve the quality of ancillaries:

(i) Licensing of new units for the manufacture of all the automobile ancillary items was liberalised with a view to increase their availability and to foster competition and thereby bringing about reduction in price and improvement in quality.

(ii) A directive was issued to the Car manufacturers and the Association of Automobiles & Ancillaries, in pursuance of one of the recommendations of the Motor Car Quality Enquiry Committee, that they should obtain their bought out items from companies who have ISI Certification Mark.

#### MICRO-WAVE CENTRE AT TINSUKHIA

331. SHRI GOLAP BARBORA : Will the Minister of COMMUNICATIONS / संचार मंत्री be pleased to refer to answer to Unstarred Question No. 1023 given in the Rajya Sabha on the 8th August, 1969 and state :

(a) whether the installation of the equipment at Tinsukhia Micro-wave Centre in